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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 31/2002

This the 7th day of April, 2003

HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. Prem Pal Singh,
S/o Sh. Chhidda Singh,
R/o Quarter No. T-48-B,
Railway Colony, Delhi Cantt,
New Delhi. Applicant
(By Advocate: Sh. Umesh Singh)

Versus

1. Union of India,
Ministry of Railway,
Railway Bhawan,
New Delhi.
2. General Manager,
Northern Railway,
Copernicus Marg,
Baroda House,
New Delhi.
3. Devisional Personal Officer,
Northen Railway,
Bikaner, (Rajasthan). Respondents
(By Advocate: Sh. R.L.Dhawan)

O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

This OA had been filed seeking regularisation of the leave of the applicant since his regularisation w.e.f. 15.6.97 and till date.

2. The grievance of the applicant is that during the period from 1994 to 1998 he has taken certain leave which have not been regularised because of non-maintenance of the leave account of the applicant. Respondents in their reply submitted that on the basis of the information received from the subordinate incharge under whom the applicant had worked as casual labour, the leave account of the CPC period from 17.6.77 to 24.6.82 has been prepared. As per the period 1994 to 1998 is concerned, respondents in their reply particularly



(2)

- in para 4.D submitted that applicant's leave account has now been corrected debiting leave in his account from 15.5.94 to 18.7.94 only and leave balance payment of 12 days i.e. from 19.7.94 to 30.7.94 has been arranged vide supplementary bill bearing Co7. No.024566 dated 6.1.2003 and sum of Rs.477/- has been paid. Similarly, for the period 1995 in para 4.E it is submitted that in the leave account of the applicant for the period 15.5.95 to 15.8.95, dates 21.5.95 to 8.8.95 have been shown as follows:

21.5.95 to 12.6.95	= LAP
13.6.95 to 30.6.95	= LAP
1.7.95 to 15.7.95	= LAP
16.7.95 to 8.8.95	= LAP

For the above period the respondents submit that the applicant has been overpaid and they are adjusting the same. Applicant has no objection to the same.

3. Since other leaves have also been adjusted, OA has become infructuous. Relief sought for has already been given. OA stands disposed of.


(KULDIP SINGH)
Member (J)

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